

not been confirmed in their posts though orders in that behalf were passed by Government in 1949 and 1950; and

(b) whether in the said Collectorate a number of employees are not getting the usual increment of pay or arrears of increment due, on account of delay in the issue of orders in that regard?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) It is a fact that some non-gazetted employees of the Central Excise Collectorate, Calcutta, have not been confirmed in the existing permanent posts. This is due to the fact that certain pre-requisite formalities in their cases have not yet been completed.

(b) It is possible that in consequence of delay in confirmation the increments in the case of some members of the staff may have been postponed by a period equal to the leave on average pay taken by each up to April 1952; but the position has been rectified by the orders issued by the Government of India in April 1952; according to which the period of leave on average pay taken by a temporary Government servant is allowed to count for increments under certain specified conditions, with effect from the date of issue of those orders.

BRAHMA SABHA, MANIPUR

753-H. Shri L. J. Singh: Will the Minister of States be pleased to state:

(a) whether the Government of India have recognised the Brahma Sabha of Manipur as the religious head of the State;

(b) if so, what the functions and the authorities of that body are;

(c) if not, whether Government are aware of the fact that this body has established authorities and used to issue formal summons to the citizens of Manipur with the result that in the event of non-acceptance of such summons or failure to attend the Brahma Sabha, the people concerned were publicly declared as un-touchables or out-castes in a public notification; and

(d) what steps Government propose to take in the matter?

The Minister of Home Affairs and States (Dr. Katju): (a) to (d). Information is being collected and will be laid on the Table of the House as soon as it is received.

STATUTORY AND NON-STATUTORY BODIES (MINISTRY OF DEFENCE)

753-I. Shri S. N. Das: Will the Minister of Defence be pleased to refer to the answer given to unstarred question No. 30 of 12th September, 1951 and state;

(a) the names of such *ad hoc* committees as have since finished their work and have submitted their reports giving the dates of submission of their reports; and

(b) the names of such bodies of a permanent nature and of advisory character that have been dissolved during the period?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). The Central Committee on Cantonments and the Labour Committee of Enquiry have finished their work and submitted their reports on the 15th November, 1951 and the 20th September, 1952, respectively. Apart from these Committees, no other bodies listed in the statements laid in answer to Unstarred Question No. 230 of the 15th September 1951 have since been dissolved.

DANCES ON REPUBLIC DAY

753-J. Shri L. J. Singh: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Indian dances from different parts of India are going to be staged in Delhi on the coming Republic Day, January 26, 1953; and

(b) if the answer to part (a) above be in the affirmative, the States that are going to participate?

The Deputy Minister of Defence (Sardar Majithia): (a) It is proposed to have a display of folk dances in connection with the Republic Day Celebrations.

(b) Assam, Bihar, Bombay, Saurashtra, Orissa, Uttar Pradesh, Punjab, West Bengal, Hyderabad, Madhya Bharat, PEPSU, Rajasthan, Himachal Pradesh, and Manipur.

SCHEDULED TRIBES STUDENTS SENT ABROAD

753-K. Shri Deogam: Will the Minister of Education be pleased to state:

(a) whether the Government of India have sent abroad students belonging to Scheduled Tribes for any